MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Department of Education)

New Delhi, the 10th September, 1990

G.S.R. 617 :—In exercise of the powers conferred by sub-section (1), read with clause (d) of sub-section (2), of section 25 of the University Grants Commission Act, 1956 (3 of 1956), the Central Government hereby makes the following (Recruitment) Rules, 1983, namely:—

1. (1) These rules may be called the University Grants Commission (Recruitment) Amendment Rules, 1990.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Schedule to the University Grants Commission (Recruitment) Rules, 1983, against serial number 1, relating to the posts of Secretary, and the entries relating thereto, the following shall be substituted, namely :

SCHEDULE

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<td>1. Secretary</td>
<td>Grade 'A'</td>
<td>Rs. 7300-100-7600</td>
<td>Not applicable</td>
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Not applicable. By transfer on deputation or on contract:

Transfer on deputation or on contract:

A person who has served or is serving as a Professor/Schoolar in a University or any Institution of Higher Education/Research with at least 10 years experience of teaching at post-graduate level or guiding research and experience of educational administration.

OR

Officers of Central/State Governments or Public enterprises not below the rank of Joint Secretary to the Government of India.

OR

Officers of Universities, research institutes and academic organizations not below the rank of Registrar or equivalent with at least 10 years' experience in that capacity.

Note (a) : Officers of University Grants Commission of the rank of Additional Secretary and
equivalent will also be eligible for consideration.

Note: (b) Applications for consideration for appointment on transfer on deputation or on contract shall be invited through open advertisement and by inviting nominations from the concerned institutions/organizations. (Appointment will be made on a tenure basis for a term of 5 years, renewable for one more term of 5 years, both being subject to the age of retirement applicable to the employees of the Organisation from which a person is appointed on deputation or on contract.

[No. F. 4-61/90-U.I.]
S. G. MANKAD, Jt. Secy.

Foot Note: — Principal rules were published vide Notification No. F. 10—30/80-Desk(U) dated the 19th May, 1983 amended by (1) Notification No. F. 10—46/83-Desk(U) dated the 22nd September, 1983; (2) Notification No. F. 10—46/83-Desk(U) dated the 14th November, 1984 and (3) Notification No. F. 10—25/88-Desk(U) dated 21st November, 1989.